

[Shri Dinesh Singh]

rules have to be evolved. A ground rule was evolved that the boundary will be related with the help of these coordinates and correlated to the ground feature so that jutting out tongues and other land features are not divided up provided the shift is within a reasonable limit. If there is a spur, you do not split it but compensate it in other ways. It is because of this that this matter is under consideration.

12.14 hrs.

PAPERS LAID ON THE TABLE
Papers Under Companies Act, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE & COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : On behalf of Shri F.A. Ahmed, J b'g to lay on the Table :

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) (a) Review (Hindi and English versions) by the Government on the working of the National Newsprint and paper mills Limited, Nepanagar for the year 1967-68.

(b) Annual Report (Hindi and English versions) of the National Newsprint and Paper Mills Limited, Nepanagar for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-272/69]

(ii) (a) Review by the Government on the working of the Hindustan Salts Limited, Jaipur for the year 1966-67.
(b) Annual Report of the Hindustan Salts Limited, Jaipur for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT-272/69]

(iii) (a) Review by the Government on the working of the Sambhar Salts Limited, Jaipur for the year 1966-67.
(b) Annual Report of the Sambhar Salts Limited, Jaipur for the year

1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-272/69]

(2) A statement showing reasons for delay in laying the papers mentioned at (ii) and (iii) of item (1) above.

(3) (i) A copy of the Cinema Carbons (Control) Amendment Order, 1968 published in Notification No. S.O. 2543 in Gazette of India dated the 12th July, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-273/69]

(4) A copy of Notification No. G.S.R. 416 published in Gazette of India dated the 22nd February, 1969, under sub-section (3) of section 637 of the Companies Act, 1956. [Placed in Library. See No. LT-274/69]

(5) (i) A copy each of the following Notifications regarding management of the India Electric Works Limited, Calcutta under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:-

(a) S.O. 3278 published in Gazette of India dated the 10th September, 1968.

(b) S.O. 3896 published in Gazette of India dated the 31st October, 1968.

(c) S.O. 3973 published in Gazette of India dated the 11th November, 1968.

(d) S.O. 4100 published in Gazette of India dated the 15th November, 1968.

(e) S.O. 4200 published in Gazette of India dated the 19th November, 1968.

(f) S.O. 4298 published in Gazette of India dated the 27th November, 1968.

(g) S.O. 4379 published in Gazette of India dated the 3rd December, 1968.

(ii) A statement showing reasons for delay in laying the above Notifica-

tions. [*Placed in Library. See No. LT-275/69*]

**Notifications under Spirituous Preparations
(Inter-State Trade and Commerce)
Control Act**

SHRI BHANU PRAKASH SINGH :
On behalf of Shri Raghunatha Reddy, I beg to lay on the Table :—

- (1) A copy each of the following Notifications issued under section 2 of the Spirituous Preparations (Inter-State Trade and Commerce) Control Act, 1955 :—
 - (i) S.O. 308 (English version) and S.O. 312 (Hindi version) published in Gazette of India dated the 25th January, 1969.
 - (ii) S.O. 311 (English version) and S.O. 312 (Hindi version) published in Gazette of India dated the 25th January, 1969. [*Placed in Library. See No. LT-276/69*]
- (2) A copy each of the following Notifications issued under section 12 of the Spirituous Preparations (Inter-State Trade and Commerce) Control Act, 1955 :—
 - (i) S.O. 309 (English version) and S.O. 313 (Hindi version) published in Gazette of India dated the 25th January, 1969.
 - (ii) S.O. 310 (English version) and S.O. 314 (Hindi version) published in Gazette of India dated the 25th January, 1969. [*Placed in Library. See No. LT-276/69*]

**COMMITTEE ON GOVERNMENT
ASSURANCES**

(i) Fourth Report

SHRIMATI SAVITRI SHYAM :
(Aonda) : I beg to present the Fourth Report of the Committee on Government Assurances—

(ii) Evidence

SHRIMATI SAVITRI SHYAM : I beg to lay on the Table a copy of the Evidence given before the Committee on Government Assurances in connection with a represent-

ation from the President, Bela Road Refugee Ice factories Association, Delhi seeking relief under the "Gadgil Assurances".

BUSINESS ADVISORY COMMITTEE

Thirty First Report

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING & TRANSPORT (SHRI RAGHU RAMAIAH) :
I beg to move :

"That this House do agree with the Thirty-first Report of the Business Advisory Committee presented to the House on the 10th March, 1969."

MR. SPEAKER : The question is :

"That this House do agree with the Thirty-first Report of the Business Advisory Committee presented to the House on the 10th March, 1969."

The motion was adopted.

12 17 hrs.

**GENERAL BUDGET—GENERAL
DISCUSSION—Contd.**

MR. SPEAKER : We have taken about 7 hours and 15 minutes. Still we have got about 12 hours and 45 minutes; that means, another three days.

Dr. P. Mandal was on his legs. He has taken ten minutes.

DR. P. MANDAL (Vishnupur) : Yesterday I told the House that Santald thermal plant is in urgent need of rural electric supply which is the lowest in West Bengal rural areas compared to the other States of India. Progress stands still due to want of funds. Such is the States of affairs of Bandal thermal plant also. All work stand still due to want of funds. Contractors retrenched their labourers because they are not getting payment of their heavy dues from the Government and they are unable to pay the labourers further more from their own funds. So, the work is not in progress, but there is urgent need for this.

A non-Congress government has been formed in West Bengal at present. They